

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 76137 of 2019

(Arising out of Order-in-Appeal No. 06/GHY/CE(A)GHY/2019 dated 28.01.2019 passed by Commissioner (Appeals), CGST, Central Excise & Customs, Guwahati.

M/s S. S. Builder,

603, Gunjan Tower, Prag Das Road, Bamunimaidan Guwahati-788021 Assam.

..Appellant

VERSUS

Commissioner of CGST & Central Excise, Guwahati.

G.S.T Bhawan, Kedar Road, Guwahati Assam-781001.

...Respondent

**..
APPEARANCE :**

Shri Devraj Sahu, Advocate for the Appellant

Shri K. Chowdhury, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER No...75096/2022

DATE OF HEARING : 18.02.2022

DATE OF DECISION : 18.02.2022

PER P.K.CHOUDHARY :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal for their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

**(P. K. Choudhary)
Member (Judicial)**

T.K.